

(2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

(i) Certified Accounts of the Air India for the year 1974-75 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1974-75 together with the Audited Report thereon [Place in Library. See No LT-10210/76]

REVIEWS AND ANNUAL REPORTS OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION LTD., NEW DELHI, MINERALS AND METALS TRADING CORPORATION LTD, NEW DELHI FOR 1974-75, ANNUAL REPORT OF TEA BOARD FOR 1972-73 AND COFFEE BOARD FOR 1974-75 AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—

(a) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1974-75

(ii) Annual Report of the Handicrafts and Handlooms Export Corporation of India Ltd., New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No LT-10211/76].

(b) (i) Review by the Government on the working of the Min-

erals and Metals Trading Corporation of India Limited, New Delhi, for the year 1974-75.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10212/76].

(2) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1972-73. [Placed in Library. See No LT-10213/76].

(3) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1974-75. [Placed in Library See No. LT-10214/76].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Refractory Bricks (Inspection) Amendment Rules, 1975, published in Notification No S.O. No 2739 in Gazette of India dated the 23rd August, 1975.

(ii) The Export of Laminated Jute Products (Inspection) Rules, 1975, published in Notification No SO 4068 in Gazette of India dated the 20th September, 1975.

(iii) The Export of Domestic Refrigerators (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 5228 in Gazette of India dated the 8th December, 1975.

(iv) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1975, published in Notification No. S.O.

5944 in Gazette of India dated the 20th December, 1975.

(v) The Export Inspection Agency Contributory Provident Fund (Amendments) Rules, 1975, published in Notification No. S.O. 5421 in Gazette of India dated the 27th December, 1975.

(vi) The Export of De oiled Rice Bran (Quality Control and Inspection) Amendment Rules 1976, published in Notification No. S.O. 157 in Gazette of India dated the 10th January, 1976. [Placed in Library. See No. LT-10215/76].

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL. Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Voluntary Disclosure of Income and Wealth Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd January, 1976, agreed without any amendment to the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 20th January, 1976."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Rent Control (Amendment) Bill, 1976, which has been passed by that Rajya Sabha at its sitting held on the 21st January, 1976."

DELHI RENT CONTROL (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL. Sir, I lay on the Table of the House the Delhi Rent Control (Amendment) Bill, 1976, as passed by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND EIGHTY-NINTH REPORT

SHRI H. N. MUKHERJEE (Calcutta—North-East): I beg to present the Hundred and eighty-ninth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and forty-fifth Report on Posts and Telegraphs.

COMMITTEE ON GOVERNMENT ASSURANCES

FOURTEENTH REPORT

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): I beg to present the Fourteenth Report of the Committee on Government Assurances.

12.03 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS, HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I